

ITEM NO.57

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.14103/2023

[Arising out of impugned final judgment and order dated 06-02-2023 in WT No. 208/2017 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SHRI BALAJI CHARITABLE TRUST

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL) & ORS.Respondent(s)

IA No. 91876/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 108644/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 14104/2023 (XI)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 96414/2023, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 108638/2023 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 119530/2023, IA No. 96414/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 119530/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 108638/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES),

SLP(C) No. 14105/2023 (XI)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 91880/2023, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 108670/2023 FOR EXEMPTION FROM FILING O.T. ON IA 119678/2023, IA No. 119678/2023 - EXEMPTION FROM FILING O.T., IA No. 108670/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.

Mr. Kavın Gulati, Sr. Adv.
Mr. Debmalýa Banerjee, Adv.
Mr. Kartik Bhatnagar, Adv.
Mr. Shreesh Chadha, Adv.
Ms. Apurva, Adv.
Mr. Agastya Shelat, Adv.
Ms. Liza Vohra, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s) Mr. N Venkatraman, A.S.G.
Mr. Rupesh Kumar, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Udai Khanna, Adv.
Mrs. Rashmi Malhotra, Adv.
Mr. Sarthak Karol, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Sachin Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. List the matter(s) in January, 2025.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)